

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.9451 of 2019

Maitree Sansad

....

Petitioner

Mr. Ajoya Mohanty, Advocate

-versus-

State of Odisha and others

....

Opposite Parties

Mr. Debakanta Mohanty, AGA along with Mr. Ishwar Mohanty,
ASC and Mr. Debasis Nayak, Advocate for CMC

**CORAM:
THE CHIEF JUSTICE
JUSTICE R. K. PATTANAİK**

**ORDER
22.06.2022**

Order No.

17. 1. Mr. Debasis Nayak, learned counsel for the Cuttack Municipal Corporation (CMC) has handed over an affidavit dated 22nd June, 2022 today in Court, copy of which has also been provided to learned counsel for the Petitioner. Let a copy of such affidavit be provided to Mr. Debakanta Mohanty, learned Additional Government Advocate within three days. The said affidavit is taken on record.
2. At the request of learned counsel for the Petitioner, who seeks to examine the same, make submissions and file rejoinder thereto, if any, before the next date, list on 22nd August, 2022.

(Dr. S. Muralidhar)
Chief Justice

(R. K. Pattanaik)
Judge